

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

Registration O.A. No. 1213 of 1992

Jagdish Singh Applicant.

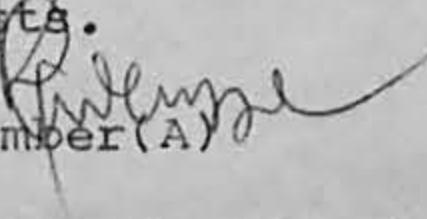
Versus

Union of India,
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was appointed as Loco Cleaner on 28.11.1988 by the respondent no. 3, was served with a charge-sheet. Thereafter a domestic enquiry was held and in pursuance of the disciplinary proceedings, he was removed from service on 27.8.1991. He filed an appeal against the same which was rejected on 6.4.1992. The applicant has challenged the enquiry proceedings on variety of grounds. The order passed by the appellate authority itself indicates although the applicant should have been given personal hearing before passing such order, but the appellate authority did not give any personal hearing to the applicant and has disposed of his appeal. Accordingly, after quashing the appellate order, the application is allowed with a direction to the appellate authority to decide the appeal of the applicant afresh after giving personal hearing to him. The appellate authority will decide the appeal of the applicant by a speaking order after taking into consideration the plea raised by the applicant in his appeal. The application is disposed of with the above terms. No order as to costs.

 Vice-Chairman

(n.u.) Dt. 8.9.92 Member (A)